



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
IA No. 450/JPR/2023
CP No. (IB)- 130/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

TCI Freight

... Operational Creditor

Versus

Shree R.N. Metals (India) Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Akshat Kulshrestha, Adv.

For the RP : Shyam Sunder Maheshwari
Nitesh Shrivastava, Adv.

ORDER

IA No. 450/JPR/2023:

Heard Mr. Nitesh Shrivastava, learned counsel appearing on behalf of the IRP. Mr. Shyam Sunder Maheshwari, IRP present in person. An application under Section 12 A of the IBC, 2016 read with Regulation 30A of the CIRP Regulations, 2016 has been filed for seeking withdrawal of ongoing CIRP of M/s Shree R. N. Metals (India) Pvt. Ltd. initiated vide order dated 31.07.2023. Permission granted. CP No. (IB)- 130/9/JPR/2019 is dismissed as withdrawn.

IA No. 450/JPR/2023 stands disposed of accordingly.



(Atul Chaturvedi)
Technical Member



(Deep Chandra Joshi)
Judicial Member

August 17, 2023

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